

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH

Excise Appeal No. 50 of 2012

(Arising out of Order-in-Original No. 71/BR-71/Th-1/2011 dated 31.10.2011 passed by the Commissioner of Central Excise, Thane-I.)

M/s. Pratibha Industries Ltd.
(Saw Pipe Division) Plot No. 215,
Vijaypur, Village Post – Kone,
Tal. – Wada, Thane, Pin – 400 018

.....Appellant

VERSUS

Commissioner of Central Excise, Thane-I
4th Floor Navprabhat Chambers,
Ranade Road, Dadar (West),
Mumbai – 400 028

.....Respondent

APPEARANCE:

None for the Appellants

Shri Sanjay Hasija, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86694/2021

Date of Hearing: 10.08.2021
Date of Decision: 10.08.2021

PER: DR. SUVENDU KUMAR PATI

None appeared for the appellant but previous conducting Counsel, who filed retirement memo that was accepted on 15.10.2019, appeared before us and filed another memo of withdrawal. In view of the order dated 15.10.2019, fresh withdrawal filed is infructuous.

2. Perusal of the case record reveals that appellant was noticed by the Registry after withdrawal of Vakalatnama by the previous conducting Counsel. None appeared for the appellant despite notice. The appeal is dismissed for default and non-prosecution under Rule 20 of the CESTAT (Procedure) Rules, 1982.

(Pronounced in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

Prasad